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Karnataka Legislature Salaries, Pensions And Allowances (Amendment) Act, 2002

1 of 2004

[19 January 2004]

CONTENTS

- 1. Short Title And Commencement
- 2. Amendment Of Section 8
- 3. Amendment Of Section 12

Karnataka Legislature Salaries, Pensions And Allowances (Amendment) Act, 2002

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An Act further to amend the Karnataka Legislature Salaries, Pensions and Allowances Act, 1956. Whereas it is expedient further to amend the Karnataka Legislature Salaries, Pensions and Allowances Act, 1956 (Karnataka Act 2 of 1957) for the purposes hereinafter appearing; Be it enacted by the Karnataka State Legislature in the fifty-third year of the Republic of India, as follows:-

1. Short Title And Commencement :-

- (1) This Act may be called the Karnataka Legislature Salaries, Pensions and Allowances (Amendment) Act, 2002.
- (2) It shall come into force with effect from the first day of April, 2003.

2. Amendment Of Section 8 :-

In section 8 of the Karnataka Legislature Salaries, Pensions and Allowances Act, 1956 (Karnataka Act 2 of 1957) (hereinafter referred to as the principal Act), in sub-section (2) in clause (b), for the words "eight rupees" the words "ten rupees" shall be substituted.

3. Amendment Of Section 12:-

In section 12 of the principal Act,-

- (a) in clause (a), for the words "six rupees" the words "eight rupees" shall be substituted.
- (b) for clause (cc), the following shall be substituted, namely:-
- "(cc) every member of the Legislative Assembly and of the Legislative Council shall be entitled to receive in the prescribed manner, a sum of rupees fifteen thousand per annum in two equal instalments payable in the months of April and October as Constituency Travelling Allowance."
- (c) in clause (d), for the words "such rent not being less than two rupees a day as may be prescribed" the words "rent as specified by the Board from time to time" shall be substituted.
- (d) in clause (h), in item (i), for the words "five thousand rupees per month" the words "six thousand five hundred rupees per month" shall be substituted.